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LOK SABHA DEBATES

(English Version)

Tenth Session

(Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 1 to 10)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Wednesday, November 23, 2016/Agrahayana 2, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

[English]

PROF. SAUGATA ROY (DUM DUM): Madam, we have given a notice for adjournment motion.... *(Interruptions)*

HON. SPEAKER: I will allow you after the Question Hour.

... *(Interruptions)*

HON. SPEAKER: You can raise it after the Question Hour, not now.

... *(Interruptions)*

11.01 hours**ORAL ANSWERS TO QUESTIONS***[English]***HON. SPEAKER:** Now Question Hour, Shri Rajeshbhai Chudasama*[Translation]***(Q. 101)**

SHRI RAJESHBHAI CHUDASAMA: Hon. Speaker, through you, I would like to ask the Hon. Minister whether the Government is considering setting up the Semi-Conductor Wafer Fabrication Units under the Make in India Programme?...*(Interruptions)* If so, what effective steps have the Government taken in this sector so far?... *(Interruptions)*

SHRI RAVI SHANKAR PRASAD: Hon. Speaker, the Empowered Committee had recommended two companies, one of which was Jayaprakash Associate and the other was HSMC Technologies, Gujarat.... *(Interruptions)* One company has withdrawn from it, but the other company has sought more time.... *(Interruptions)* After due consideration, our Empowered Committee has given some time to it and we are in discussion....*(Interruptions)* It is our effort to bring good microprocessor and it should be the production of Fab India, and our efforts are going on in this direction.... *(Interruptions)*

11.04 hours

(At this stage, Shri Kalyan Banerjee, Shri S.P. Muddahanume Gowda and some other hon. Members came and stood on the floor near the Table.)

*[English]***HON. SPEAKER:** You can raise it after the Question Hour, not now.... *(Interruptions)**[Translation]*

SHRI RAJESHBHAI CHUDASAMA: Hon. Speaker, how many jobs are estimated to be created in this sector due to the introduction of Semi-Conductor Wafer Fabrication Units?...*(Interruptions)* What effective steps are being taken by the government to provide employment to more youth in this sector?... *(Interruptions)*

[English]

HON. SPEAKER: It is not fair. Not at all; I am sorry.

... *(Interruptions)*

[Translation]

SHRI RAVI SHANKAR PRASAD: Hon. Speaker, as I have mentioned earlier....
(Interruptions)

[English]

HON. SPEAKER: It is not fair. Not at all; I am sorry.

... *(Interruptions)*

HON. SPEAKER: You are such a responsible party; you are doing all these things. I am sorry. This is not fair.

... *(Interruptions)*

[Translation]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Hon. Speaker, Congress party has ruled the country for 50 years. ...*(Interruptions)* It is not right for one such National Party to show such placards here, so I completely deny this. ... *(Interruptions)* Showing such placards in the House is against the rule book, we totally oppose it. ... *(Interruptions)* The Congress party should not do this. Through you, I request these people to go to their places. We are ready to have a full discussion on the fight against black

money under the leadership of Shri Modi...*(Interruptions)* You decide about it, we are ready for discussion...*(Interruptions)* we are ready for discussion for one or two days. ...*(Interruptions)* I do not understand why they are pressing on adjourning the House? ...*(Interruptions)* Today, the mandate in bi-elections has come. That means, the Bharatiya Janata Party has won everywhere from Madhya Pradesh to Assam under the leadership of Modi ji. ...*(Interruptions)* People have collectively said that they are against black money, against corruption, against fake currency.... *(Interruptions)* The Congress and the rest of the opposition should understand this and participate in the debate and stop the actions they are taking against the Rule-Book, this is my request. ...*(Interruptions)*

SHRI RAVI SHANKAR PRASAD: Hon. Speaker that is an important question. This question is very important in the interest of the country...*(Interruptions)* We are ready to reply.... *(Interruptions)* The House should listen to what the Government is doing in the field of I.T. and digital technology. We should get an opportunity to reply the question that Hon. Member has asked. This is not right. ... *(Interruptions)*

[English]

HON. SPEAKER: This is not allowed. I am requesting you all to go back to your seats.

... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos.102 to 120

Unstarred Question Nos.1151 to 1380

HON. SPEAKER: The House stands adjourned up to 12 o' clock.

11.06 hours

The Lok Sabha then adjourned till Twelve of the Clock.

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/lis/questions/questions-and-answers> for more information.

12.00 hrs

*The Lok Sabha re-assembled at Twelve of the
Clock.*

(Hon. Speaker *in the Chair*)

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, let us start with the Adjournment Motion. ...*(Interruptions)*

[Translation]

HON. SPEAKER: Please you all take you sit.

. . . *(Interruptions)*

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker, we are trying very hard. We request you to allow the adjournment notice that we have given under rule 56. If you give us consent, we are ready to start the discussion, because the message that is going out is that the Members of opposition are not ready for discussion. ...*(Interruptions)*
We are ready for the discussion. We are sitting here for all the things that have to be said. We are always ready to present the problems and difficulties faced by the people through the House. Therefore, we want the Prime Minister to be present here, listen to us and you may give consent to the adjournment motion, because if you do not give consent to it, the discussion will not take place. They are saying outside.... *(Interruptions)*

HON. SPEAKER: Discussion is taking place under other Rule.

. . . *(Interruptions)*

[Translation]

SHRI MALLIKARJUN KHARGE: They are saying outside the House that a few people are supporting black money,... *(Interruptions)* But these people are the supporter of black money.... *(Interruptions)* They do not want discussion to take place.... *(Interruptions)* They do not want to expose them here.... *(Interruptions)* Discussion will expose them, so they do not want discussion to take place.... *(Interruptions)*

Hon. Speaker that is why we want that it should be admitted.... *(Interruptions)*

[English]

SHRI SUDIP BANDYOPADHYAY: Madam, first of all, you should give thanks to the Congress Party. They have withdrawn their placard about which you requested in your chamber. We should not be criticized always. We should extend thanks also to the main Opposition Party. They agreed in the meeting.

Secondly, our party Members also, if you remember, were wearing black shawls. We entered the House with black shawls for recovering black money from abroad, and we did not stall the House but you directed us to withdraw the shawls, and accordingly, we withdrew the shawls.

Madam, today when Hon. Prime Minister came here, I wanted to make a request to him saying that he is not only the Prime Minister or the Leader of a particular Party but he is the Leader of the House also. So, if we make an approach that you take a decision that the discussion be held with an Adjournment Motion which most of the MPs from the Opposition side are asking for? Madam, even today near about 300 MPs—I cannot tell the House about the total number—sat in a demonstration protest in front of Gandhiji's statue, which was a miracle.

HON. SPEAKER: It is from both the Houses.

SHRI SUDIP BANDYOPADHYAY: Yes, it is from both the Houses.

When there is unanimity amongst major opposition parties and when the Ruling Party has with them more than 300 MPs, what is the harm in starting a discussion on this issue? We will give our observation and we may start the discussion. With a brute majority, they will win when it comes to voting. If it does not, that is another thing. But I fervently request you to sit in interaction with the Government and to see that the debate starts from tomorrow on the Adjournment Motion under Rule 56. ... (*Interruptions*)

[*Translation*]

HON. SPEAKER: If you speak calmly, everyone will be allowed to speak.

[*English*]

DR. P. VENUGOPAL (TIRUVALLUR): Yesterday itself we expressed our views about sufferings of the common people and the farmers standing in queues in front of ATMs and banks to get currency notes of lower denomination because of demonetization announced by the Government. We want a discussion only for that purpose on Adjournment Motion under Rule 56.

SHRI P. KARUNAKARAN (KASARGOD): I share the views expressed by the Opposition Leader. It is not just the opposition parties but some other parties in the NDA itself which are going with us. ... (*Interruptions*) There are many MPs as well as parties like Shiv Sena and Akali Dal, which are with us. ... (*Interruptions*)

[*Translation*]

HON. SPEAKER: You please make your point, why are you talking about other parties.

[*English*]

SHRI P. KARUNAKARAN: Madam, the issue is very serious. We have been asking and begging the Chair to direct the Government considering the seriousness of the demonetization issue. Seventy four persons have lost their lives. It is not a joke. The

cooperative sector in Kerala is really in burning. The Government has taken a wrong decision. ... (*Interruptions*)

I, therefore, request the Chair to start discussion under Rule 56. ... (*Interruptions*)

[*Translation*]

SHRI JAY PRAKASH NARAYAN YADAV (BANKA): Hon. Speaker, today the country is passing through a critical time and there is anarchy in the country.... (*Interruptions*) Today, the situation is very dangerous. People are standing in lines and are dying. Discussion should be taken up under Section-56 of adjournment motion. The dignity of parliamentary democracy should be maintained. The Prime Minister should sit in the House. Fertilizers, seeds and medicines are not available in the country. The situation has become very grim. This is a matter of great concern.

Hon. Speaker, I request that there should be a discussion in the House under Section-56. ... (*Interruptions*)

[*English*]

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I have only one point to raise. The hon. Prime Minister is agreeable for a discussion and to have a division among the people through a mobile application. The best forum for having a division is Adjournment Motion under Rule 56 in the House. ... (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, my party has not given any notice for discussion under Adjournment Motion. But we would like to say that you sit with the Opposition parties and let the House run smoothly. As you know, ours is a newly carved State. We have got financial crisis in the State. Some decisions have to be taken in respect of sanctioning of certain funds and because of confusion they are pending. ... (*Interruptions*) I request the Government to come up with certain solution to this issue.... (*Interruptions*)

HON. SPEAKER: Mahtab ji, you have given notice under Rule 193!

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, we are not deliberating today on the merit of the decision which the Prime Minister has taken. We are deliberating on how to make this House functional. ... (*Interruptions*) Some [English] notices have been given by major opposition parties. Major Opposition Parties, including the All India Trinamool Congress, have also been agitating that an Adjournment Motion should be taken up for consideration. The matter lies with you and you have to take a decision. Of course, the Treasury Benches, the Government will also be having a view on deciding about that motion.

From our party, we have given a notice for discussion under Rule 193 for a Short Duration Discussion. ... (*Interruptions*)

HON. SPEAKER: Why are you interrupting? Let him speak.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: From our party, we have given a notice for discussion under Rule 193, that is, Short Duration Discussion. There may be a motion under Rule 184 where discussion can take place on a motion and a division can also be demanded.

There are various ways in which the House can take up the issue for consideration. My request to you, Madam, is let the Government side sit with the Opposition and decide on the motion on which deliberation can take place. Until and unless we decide amongst ourselves and come to a conclusion, I believe, you will be also in a difficulty to take a decision. Though all of us will say that you have to take a decision, the onus lies with both the sides – Opposition and Treasury Benches – to take a decision. So, they should sit down and decide. That is the reason why ... (*Interruptions*)

HON. SPEAKER: He has every right to say whatever he wants to say.

... (*Interruptions*)

HON. SPEAKER: Please let him speak. He is also a Member.

... (*Interruptions*)

HON. SPEAKER: No, I am not allowing.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: I will conclude in one minute. ... (*Interruptions*)

HON. SPEAKER: Yes, you conclude in one minute.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: My request to you, Madam, is that as such because of disruption in the House, the House is getting adjourned and we are unable to take a decision whether we should discuss it under an Adjournment Motion or not. But for last six or seven days, the House is getting adjourned. The problem here is that a large number

of people in the country are in distress and every day the Government is coming out with certain notification and certain regulations. It needs to be addressed and this is the House where we have to deliberate. Therefore, my request to both the sides is to sit down and decide what should be the motion on which we will deliberate. ... (*Interruptions*)

HON. SPEAKER: No.

Shri Prem Singh Chandumajra.

... (*Interruptions*)

[*Translation*]

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): Hon. Speaker, the decision of demonetisation taken by the government, I think it is a very important decision, which is being praised in the country and the world. I want to talk practically. I have seen in my constituency that even while standing in the queue, poor people are saying that Shri Modi has done the right thing. This decision has ruined the people who had earned black money through unfair means. It is a very bold decision. My friend Shri Sudip said that he knows about the result, because the majority is on this side. If they know this, they should discuss under rule 193. Apart from this, there are many other important issues for discussion before the country. There are farmers' issues, the SYL issue, we were deprived of our share of water during the emergency....(*Interruptions*) We have to take that share of water....(*Interruptions*) Such important issues are to be discussed in the House....(*Interruptions*) which is more powerful the Constitution or the courts?... (*Interruptions*)

SHRI ANANDRAO ADSUL (AMRAVATI): Hon. Speaker, we have welcomed the decision of cancellation of Rs 500 and Rs 1000 notes. This decision was very crucial for the country in today's scenario. The black money in the country, which we have been discussing for the last two and a half years, the money stashed with terrorists. The

counterfeit currency is needed to be removed from circulation, thus this decision was necessary. ... *(Interruptions)*

HON. SPEAKER: Shall we continue the discussion.

SHRI ANANDRAO ADSUL: But it was necessary to intervene because the common man of our country who is suffering after the decision. ... *(Interruptions)* yesterday we met the Prime Minister and the Prime Minister assured us of some relief and today two good decisions were also taken in this regard. Money will be given to District Central Cooperative Bank through NABARD.... *(Interruptions)* Rs.21 thousand crore will be given to Cooperative Bank. From today, the poor and common man of the country will get a good relief. Therefore, it is necessary to do a discussion without imposing any condition. I believe that the Government wants a discussion under Rule 193, but a discussion is necessary to put forth views. Thank you. ... *(Interruptions)*

12.15 hrs

(At this stage, Shri Ravneet Singh, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT, MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI M. VENKAIAH NAIDU): Hon. Speaker, Shri Sudip Bandhyopadhyay said about the banners, I want to congratulate him, because he followed your order, it is not good for anyone to display banners in this manner. ... *(Interruptions)*

On the other hand, I also want to congratulate you. I am also a senior Member, you gave all the opposition Members a chance to speak on this topic. ... *(Interruptions)* What are their views on this, it should be known to the House. My saying is that people want the House to run smoothly, they want that debates should be taken up and also want to understand why the Government made certain decisions, what the issues are, and what suggestions the opposition has. They want to hear about these matters. ...*(Interruptions)* We have taken this decision in the interest of the poor, in the interest of the country. The entire country is supporting Shri Modi for this bold, historical and revolutionary decision, the whole country is saying - Shri Modi go ahead, we are with you....*(Interruptions)* So, I request that you know what the rule is. Adjournment is announced only when something happens suddenly and the discussion is taken up by adjourning the business of the House. This announcement was made on the eighth, at that time there was no session of Parliament....*(Interruptions)* The session has started. The discussion has started on this issue in Rajya Sabha.... *(Interruptions)* I would like to bring it on record that the discussion has started on this issue in the Rajya Sabha. The Congress Party and the Communist Party and some of our Member also presented their views....*(Interruptions)* But suddenly I do not understand what happened between these people. Therefore, I request the opposition to please allow the House to function and raise your issues to discuss immediately. Whatever you sought from the Prime Minister you can raise your concerns, later on the Government will take appropriate decision. We are in the favor of discussion. ...*(Interruptions)*

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri H.D. Devegowda, Mallikarjun Kharge, Kamal Nath, Sudip Bandyopadhyay, Jyotiraditya M. Scindia, K.C. Venugopal, K.N. Ramachandran, Dharmendra Yadav, Shrimati P.K. Sreemathi Teacher, Sarvashri Rajesh Ranjan, Shailesh Kumar *alias* Bulo Mandal, Dr. A. Sampath, Shri Jai Prakash Narayan Yadav, Prof. Saugata Roy, Sarvashri Jitendra Chaudhary, N.K. Premachandran, Md. Salim, P. Karunakaran, Dushyant Chautala and Kodikunnil Suresh on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

12.18 hours**PAPERS LAID ON THE TABLE***[English]***HON. SPEAKER:** Now Papers to be laid on the Table.... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NBCC (India) Limited and NBCC Services Limited for the year 2016-2017.

[Placed in Library, See No. LT 5360/16/16]

- (ii) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.

[Placed in Library, See No. LT 5361/16/16]

(2) A copy each of the following papers (Hindi and English versions) under sub-section

(1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016.

- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5362/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016:-

- (i) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R. 1020(E) in Gazette of India dated 31st October, 2016.
- (ii) The Chandigarh Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R. 1021(E) in Gazette of India dated 31st October, 2016.
- (iii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R. 1022(E) in Gazette of India dated 31st October, 2016.
- (iv) The Daman and Diu Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R. 1023(E) in Gazette of India dated 31st October, 2016.
- (v) The Lakshadweep Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R. 1024(E) in Gazette of India dated 31st October, 2016.

- (vi) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R. 1025(E) in Gazette of India dated 31st October, 2016.
- (vii) The Chandigarh Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R. 1026(E) in Gazette of India dated 31st October, 2016.
- (viii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R. 1027(E) in Gazette of India dated 31st October, 2016.
- (ix) The Daman and Diu Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R. 1028(E) in Gazette of India dated 31st October, 2016.
- (x) The Lakshadweep Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R. 1029(E) in Gazette of India dated 31st October, 2016.

[Placed in Library, See No. LT 5363/16/16]

(4) A copy of the Real Estate (Regulation and Development) (Agreement for Sale) Removal of Difficulties Order, 2016 (Hindi and English versions) published in Notification No. S.O. 3347(E) in Gazette of India dated 28th October, 2016 under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.

[Placed in Library, See No. LT 5364/16/16]

(5) A copy of the Delhi Urban Art Commission (Secretary) Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.66 in weekly Gazette of India dated 14th May, 2016 under sub-section (3) of Section 26 of the Delhi Urban Art

Commission Act, 1973 together with corrigendum thereto published in Notification No. G.S.R.177 (in Hindi version only) dated 23rd August, 2016.

[Placed in Library, See No. LT 5365/16/16]

(6) A copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. A-12011/2/2015-Estt. in Gazette of India dated 2nd August, 2016 under Section 38 of the National Capital Region Planning Board Act, 1985.

[Placed in Library, See No. LT 5366/16/16]

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH) : Hon. Speaker, I beg to lay on the Table following papers :-

(1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2015-2016.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5367/16/16]

- (2) (i) Annual Report of the Indian Institute of Public Administration, New Delhi, for the year 2015-2016 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) A copy of the Review by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5368/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 29 of the Right to Information Act,2005:-

- (i) The Central Information Commission, Group 'B' Posts (Assistant and Personal Assistant) Recruitment Rules,2016 published in Gazette of India dated the 7th September,2016, of the Notification No. 861(e).
- (ii) Central Information Commission, Group 'B' Posts (Section Officers and Private Secretaries) Recruitment Rules,2016 published in Notification No.862(e) in Gazette of India dated 7th September,2016.
- (iii) Central Information Commission, Group 'A' posts (Secretary, Senior Principal Private Secretary and Principal Private Secretary) Recruitment Rules,2016 published in Notification No.863(e) in Gazette of India dated the 7th September,2016.

[Placed in Library, See No. LT 5369/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, on behalf of Shri Manoj Sinha, I beg to lay on the Table: -

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(1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Reporting System on Accounting Separation Regulations, 2016 published in Notification No. F. No. 16-02/2015-F&EA in Gazette of India dated 10th June, 2016.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Seventh Amendment) Regulations, 2016 (3 of 2016) published in Notification No. 26-01/2015-B&CS in Gazette of India dated 16th March, 2016.
- (iii) The Telecom Consumers Protection (Tenth Amendment) Regulations, 2016 published in Notification No. 301-7(2)/2015-F&EA in Gazette of India dated 19th August, 2016.

[Placed in Library, See No. LT 5370/16/16]

(2) A copy of the Indian Post Office (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 782(E) in Gazette of India dated 10th August, 2016 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898 together with corrigendum thereto published in Notification No. G.S.R.814(E) (in Hindi version only) dated 24th August, 2016.

[Placed in Library, See No. LT 5371/16/16]

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL VIJAY KUMAR SINGH (RETD.)]: Madam, with your permission, I lay the following papers on the Table of the House -

- (1) A copy of the Annual Report (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2015-2016 along with Audited Accounts.
- (2) Statement regarding Review by the Government of the working of the India Development Foundation of Overseas Indians, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5372/16/16]

... (*Interruptions*)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I beg to lay on the Table: --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5373/16/16]

- (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5374/16/16]

- (c) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2015-2016.
- (ii) Annual Report of the RITES Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5375/16/16]

- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5376/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5377/16/16]

(3) A copy of the Land Acquisition (Special Railway Projects) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 631(E) in Gazette of India dated 24th June, 2016 under Section 199 of the Railways Act, 1989.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5378/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Multi-tasking Staff (non-technical) Service Regulations, 2016 (Hindi and English versions) published in Notification No. N-10/001(3)/2015-PBRB in Gazette of India dated 22nd August, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 5379/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-
 - (i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2012 published in Notification No. L/61/10/NALSA in Gazette of India dated 25th August, 2012.
 - (ii) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2014 published in Notification No. L/61/10/NALSA in Gazette of India dated 18th October, 2014.
 - (iii) The National Legal Services Authority (Legal Aid Clinics) Amendment Regulations, 2014 published in Notification No. L/08/11/NALSA in Gazette of India dated 6th December, 2014.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

[Placed in Library, See No. LT 5380/16/16]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

- (i) The Registration of Electors (Amendment) Rules, 2016 published in Notification No. S.O. 2968(E) in Gazette of India dated 16th September, 2016.
- (ii) The Conduct of Elections (Amendment) Rules, 2016 published in Notification No. S.O. 2969(E) in Gazette of India dated 16th September, 2016.

[Placed in Library, See No. LT 5381/16/16]

... (*Interruptions*)

12.20hours**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**26th Report

DR. M. THAMBIDURAI (KARUR): I beg to present the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

... (*Interruptions*)

12.21hours**STANDING COMMITTEE ON EXTERNAL AFFAIRS**13th Report

[*Translation*]

SHRI SHARAD TRIPATHI (SANT KABIR NAGAR): Hon. Speaker Madam, I lay on the Table, a 13th Report (Hindi and English versions) of the Standing Committee on External Affairs (2016-17) on the subject "Harmonious Diplomacy of India including the Role of Indian Council for Cultural Relations (ICCR) and Indian Diaspora".

... (*Interruptions*)

12.22 hours**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC
DISTRIBUTION**12th Report

SHRI BHOLA SINGH (BULANSHAHR): Hon. Speaker Madam, I lay on the Table, the 12th Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17) on "Computation of Targeted Public Distribution System (TPDS)" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

... (*Interruptions*)

12.23 hours**STATEMENTS BY MINISTERS***[English]*

(i) Status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE

* Laid on the Table and also placed in Library, See No. LT. 5382/16/16.

(DR. JITENDRA SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space. ... (*Interruptions*)

12.23 ½ hours

(ii)(a) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, on behalf of Shri Manoj Sinha, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications. ... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT. 5383/16/16.

12.24 hours**(b) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways on Demands for Grants (2016-17), pertaining to the Ministry of Railways***

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to make a statement on the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways (XVI Lok Sabha) in pursuance of the Directive 73-A of the Hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part-II, dated 1st September, 2004.

The 9th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Railways presented to the Lok Sabha on 25.04.2016 contained 42 recommendations and Action Taken Notes thereon were furnished to the Committee on 30.08.2016 in English and on 06.09.2016 in Hindi.

A statement showing details of all the recommendations contained in the Report and implementation status thereof is enclosed. Since the statement is voluminous, I request that the same may be taken as read.

... (*Interruptions*)

* Placed in Library, See No. LT. 5384/16/16

12.25 hours**(iii) Prime Minister's visit to Japan on November 11- 12, 2016****THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

(SHRI M.J. AKBAR): Hon. Madam Speaker, I rise to brief this august House and hon. Members on the visit of hon. Prime Minister to Japan for the Annual Summit meeting. ...

(Interruptions)

Prime Minister Shri Narendra Modi visited Japan on November 11-12, 2016 for Annual Summit meeting with Prime Minister for Japan H.E. Mr. Shinzo Abe. The Annual Summit meeting mechanism had commenced in 2006, the same year when India-Japan relationship was upgraded to Strategic and Global Partnership. ... *(Interruptions)*

This was Prime Minister Modi's second visit to Japan, the first being in August-September 2014. During that visit the two sides had upgraded bilateral relationship to Special Strategic and Global Partnership. Since then the two sides have moved purposefully to infuse greater content and substance to bilateral partnership. During the visit of Prime Minister, visible progress was achieved across the three pillars of bilateral engagement namely, strategic, economic and people-to-people. Ten agreements covering diverse fields of engagement were signed during the visit. ... *(Interruptions)*

Prime Minister's programme included an audience with the Emperor; interaction with business leaders; bilateral discussions with Prime Minister Abe in delegation as well as restricted format; signing and witnessing of bilateral agreements; Joint Press Statement with PM Abe; official Banquet; visit to Kobe to see Kawasaki High Speed Rail facility; official lunch by PM Abe in Kobe; and address to Indian community in Kobe. ... *(Interruptions)*

During Prime Minister's interaction with captains of industries of two countries, there was appreciation for the reform process unleashed by the Government to facilitate 'Make In India'. Japanese industrialists were particularly appreciative of the recent legislative initiatives such as GST, bankruptcy law and other measures, including by various State Governments, to enhance ease of doing business. While conveying their desire to enhance investments in India, the Japanese business leaders requested PM for further liberalization of investment policies and simplification of taxation and administrative processes. Prime Minister, in his address to the business leaders of Japan, urged them to seize the opportunities offered by India. He conveyed his determination to persevere with the reform process to make India an even better destination to do business. ... (*Interruptions*)

Prime Minister's discussions with Prime Minister Abe were wide ranging and covered bilateral, regional and international issues. As a special gesture, Prime Minister Abe travelled together with Prime Minister Modi on Shinkansen High Speed Train to visit Kawasaki High Speed Rail facility in Kobe. Prime Minister Abe spent about 9 hours during a crucial Diet (Parliament) session with Prime Minister Modi, which conveys the importance that PM Abe attached to the visit.

During discussions, Japanese side was sensitized of our concerns on cross-border terrorism. Prime Minister Abe condemned terrorism in strongest terms in all its forms and manifestations in the spirit of zero tolerance. He joined Prime Minister in calling on all countries to implement the UNSC Resolution 1267 and other relevant resolutions designating terrorist entities. A call was issued for elimination of terrorist safe havens and infrastructure. All countries were urged to deal effectively with trans-national terrorism emanating from their territory and to stop cross-border movement of terrorists. PM Abe along with Prime Minister called upon Pakistan to bring the perpetrators of terrorist

attacks, including November 2008 Mumbai attack and 2016 Pathankot attack, to justice.
... (*Interruptions*)

A significant outcome of the visit was signing of the Agreement on Cooperation in the Peaceful Uses of Nuclear Energy. This agreement opens up new avenues of civil nuclear energy cooperation with international partners. This will [English] help rapidly expand the non-fossil fuel segment of energy production and contribute to India's keeping its commitments under the Paris Agreement. ... (*Interruptions*)

The Agreement is the first of its kind that Japan has signed with a non-signatory to the NPT and underlines international recognition of our responsible record. It has taken six years of negotiations and is the product of work spanning two Governments. The basic features are similar to those of civil nuclear cooperation agreement we have concluded with other partners and include reprocessing consent and administrative arrangements. It has a termination clause that is not new and is in fact almost identical to the provision in the US Agreement. ... (*Interruptions*)

India appreciates the special sensitivities of Japan on nuclear issues. It was felt that a note on views expressed by the Japanese side in the above context, could be recorded. Such a record, to be balanced, also needs an accurate depiction of India's position. The 'Note on Views and Understanding' reiterates the commitments that India made in September 2008. No change is envisaged from those commitments and no additional commitments have been made by India. The Agreement also focuses more heavily on modern safety in the light of Japan's experiences in 2011. ... (*Interruptions*)

The other significant achievement of the visit was initiation of a Manufacturing Skill Transfer Promotion Programme. It is a first of a kind arrangement in India, which is aimed at bridging a skill gap in high-tech manufacturing in India. ... (*Interruptions*) Under this Programme, Japan-India Institute of Manufacturing (JIIM) will be set up to train 30,000 Indian youths over 10 years in floor shop engineering skills. In addition, Japanese

endowment courses will be instituted in select engineering and technology colleges of India. ... (*Interruptions*) Coupled with Japan's earlier commitment of 3.5 trillion Yen Investment Promotion Partnership of September, 2014 and 1.5 trillion Yen Make in India finance facility of December, 2015, this skill development programme could be an effective game-changer in augmenting manufacturing in India. It would also help to better integrate India in global supply chains. ... (*Interruptions*)

There was appreciation of progress in carrying forward the Mumbai-Ahmedabad High Speed Rail Project. It was agreed that the construction of the High Speed Rail line will commence in 2018 and it will become operational in 2023. ... (*Interruptions*) The importance of skill transfer, technological upgradation and technology localisation was emphasised. The implementation of the first High Speed Rail line will be an important marker for future high speed rail projects. ... (*Interruptions*)

The two Prime Ministers reviewed the defence and security co-operation and expressed satisfaction at broad basing and deepening of this co-operation. They felt that India-Japan relationship is one of the key relationships of 21st century, which will play a critical role in ensuring peace, stability, and prosperity in the region. ... (*Interruptions*) There was mutual understanding on enhancing co-operation in infrastructure-building including through Japan's Official Development Assistance (ODA). ... (*Interruptions*) In view of the enhanced mutual trust and understanding, the two Prime Ministers agreed to explore the possibility of ODA-driven co-operation with other partner countries in trilateral format.

The importance of investing in people for a durable partnership was emphasised. ... (*Interruptions*) PM Abe conveyed his intention to enhance tourism co-operation through liberalisation and facilitation of visa. He also offered greater scholarship and internship opportunities for Indian youth. ... (*Interruptions*) Both sides agreed to further strengthen cooperation in science and technology including through collaborative

projects. One area which was of importance is joint projects in stem cell using iPS technology of Nobel Laureate Prof. Yamanaka, which holds promise for treating genetic disorders prevalent in Indian tribal belts. ... (*Interruptions*) It was agreed to mark 2017 as the Year of Friendly Exchanges.

Overall, the visit was a success. ... (*Interruptions*) It achieved concrete outcomes, strengthening the three pillars of bilateral relations in a balanced manner. The excellent personal rapport that Prime Minister Modi enjoys with PM Abe helped in advancing areas of mutual interest. ... (*Interruptions*)

Thank you.

HON. SPEAKER: Thank you.

[Placed in Library, See No. LT 5385/16/16]

... (*Interruptions*)

HON. SPEAKER: Hon. Members, please go to your seats. This is not proper.

... (*Interruptions*)

HON. SPEAKER: Everybody is ready for discussion.

... (*Interruptions*)

[*Translation*]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Hon. Speaker, you tried to break the stalemate of the House by calling the leader of opposition to talk is really commendable. You have taken a good step and I welcome you on behalf of all the Members. ... (*Interruptions*)

I welcome the Members of Congress party and also welcome the Members of opposition who came into the well with banners and then went back after our request. ... (*Interruptions*) I only request him that from the first day, i.e. from the 17th, because our Lok Sabha did not function on the 16th, but from the 17th today it has been 23th. ... (*Interruptions*) Every day since 17th, we are requesting them to participate in debate and discuss. ... (*Interruptions*) The entire NDA and Bharatiya Janata Party are ready to discuss about the fight against black money that Shri Modi and the Government of India have started. ... (*Interruptions*) We are ready to discuss every aspect, but from 17th to 23th we have wasted seven days, did not make any use of it and this subject was not discussed. ... (*Interruptions*) As Shri Venkaiah said, in that House, a day's discussion was held in the Rajya Sabha. I would like to request Shri Mallikarjun Kharge, Shri Sudip Bandyopadhyay and all the Members of the opposition. ... (*Interruptions*) That means from now on, if they would like to discuss, we are ready....(*Interruptions*) If they would like to have a discussion from 2 p.m., we are ready....(*Interruptions*) We are ready to discuss anytime....(*Interruptions*)

I would like to assure that not only short duration discussion, but we are ready to discuss for one day, two days, or three days.... (*Interruptions*) We are ready to discuss on every aspect.... (*Interruptions*) We are ready to reply....(*Interruptions*) Not only this, if anyone gives positive suggestions, constructive suggestions, we are ready to implement the suggestion after due consideration. The campaign we have started against black money, corruption, terrorism, the whole country is with it.... (*Interruptions*)

12.36 hours**MATTERS UNDER RULE 377***

[English]

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover text of the matter to the Table as per the procedure.

... (*Interruptions*)

(i) Need to ensure payment of arrears to sugarcane farmers by mill owners in Shamli district, Uttar Pradesh.

[Translation]

SHRI HUKUM SINGH (KAIRANA): The sugarcane farmers of the country have been going through financial crisis for the last two years. Mainly there are many districts in U.P. where sugar mill owners have not made full payment for the two seasons. There are three sugar mills in Shamli district of my Lok Sabha constituency Kairana UP. Pirai Session 2015-16 is yet to be paid in full. Farmers are facing financial crisis. Thousands of farmers have been on strike in those sugar mills of Shamli district for the last two months demanding payment. Although the local administration took possession of the sugar warehouse of the mill and tried to pay the sugar by selling it, a stay order was obtained from the court by the mill owner and the concerned bank. The farmers are deprived of payment even after their fight.

I demand from the Government that by amending the law, it should be ensured that the first charge on the sugar of the mill owners is not of the bank, but of the farmers and by taking effective steps, the sugarcane farmers should be paid without delay.

* Treated as laid on the Table

**(ii) Need to enhance the honorarium of Anganwadi workers in Tehri Garhwal
Parliamentary Constituency, Uttarakhand**

SHRIMATI MALA RAJYA LAXMI SHAH (TEHRI GARHWAL) : I would like to draw the attention of the Union Government to the problems of Anganwadi Workers and Helpers working in my Parliamentary Constituency Tehri Garhwal, Uttarakhand. The honorarium of Anganwadi workers across the country is only Rs.6500 and Rs.3000. It is very less in view of the rising inflation. Due to which they are facing various difficulties in raising their families. Anganwadi workers, especially in Uttarakhand, have been protesting against their pending demands since October 22, 2016. They demand that their honorarium should be increased to at least Rs.350 per day which will provide relief to the Anganwadi workers and their financial condition will improve.

I again request the Union Government to take necessary steps to make honorarium equal to the minimum wage fixed by the Government of India keeping in view the economic condition of the Anganwadi workers.

(iii) Need to monitor the implementation of The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act

[English]

SHRI FEROZE VARUN GANDHI (SULTANPUR): The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act was passed in 2013, however it has been widely reported that its provisions are not being implemented. A study conducted by FICCI and Ernest and Young has revealed that 31% of Indian companies have not yet set up Internal Complaints Committees as required by law while 35% are unaware of the penal consequences of not complying with the law. Out of the companies that had created such committees, 40% were found to not have educated their members about the law. Another researcher from Tata Institute of Social Sciences reported that the standard employer response to complaints usually was to laugh it off or dismiss it outright.

Therefore, it is necessary for the Government to intervene, issue directions to companies and set up official bodies to monitor the implementation of the Act in order to ensure that its provisions are not violated.

(iv) Need to provide funds for extension of Ajmer-Pushkar train upto Merta in Rajasthan

[Translation]

SHRI HARIOM SINGH RATHORE (RAJSAMAND): I would like to draw the attention of the Hon. Minister of Railway towards the urgent need of my Lok Sabha constituency, Rajsamand. By connecting Pushkar Tirthraj with the railways by laying the Ajmer-Pushkar rail line in the past, the pilgrims have been provided a lot of relief, but the expected income of revenue is not being received on this railway line as this line is not connected to other cities beyond Pushkar. Hence only pilgrims coming to Pushkar are able to take advantage.

The previous government decided to eliminate the above revenue loss by deciding to extend the Ajmer-Pushkar railway line up to Merta.

It is a positive aspect in the working style of the present government that all the railway schemes that are announced are budgeted. The previous government decided to extend the Ajmer-Pushkar rail line to Merta but did not make a budget provision. Whereas this expansion will increase the utility of Ajmer-Pushkar line by increasing the railway revenue and a shorter route will be available to connect the residents of Western Rajasthan with Northern, Eastern and Central India.

Therefore, I would like to urge upon the Hon. Railway Minister to provide relief to the residents of Rajasthan by providing a budget for this earlier announcement.

(v) Need to cover all crops under the Pradhan Mantri Fasal Bima Yojana.

SHRI GANESH SINGH (SATNA) : Pradhan Mantri Fasal Bima Yojana which was implemented during the Kharif season of the current year in which the crops of farmers across the country were insured. Due to heavy rains in many states like Madhya Pradesh, soyabean and urad crops were damaged, but insurance companies did not conduct a survey, nor gave insurance to anyone. Even though many farmers in the country had insured crops. What is state-wise information? Insurance companies got only one crop insured in a village, in which the farmers with loans got insured automatically, but the farmers without loans who wanted to get insured limit on such land has been set. Have such provisions been made in the Crop Insurance Scheme? The farmers of the country have considered the Pradhan Mantri Fasal Bima Yojana as a revolutionary step. If the farmers do not get the benefit of it, they will be disappointed. If the farmers do not get the benefit of it, they will be disappointed. There is a need to set up a coordination committee between the Ministry of Agriculture of the state governments and the local MPs, only then the farmers will be able to get the benefit of this important scheme of the Prime Minister. Meanwhile the Government should consider this, since the first Rabi sowing has started. All insurance companies should be instructed to insure all the crops of every farmer and not limit the area sown, if this can be done then it will be a very effective step in the interest of the farmers.

(vi) Need to refund investors' money by P.A.C.L, a Pearl Group Company as per the orders of the Supreme Court

SHRI LAKHAN LAL SAHU (BILASPUR): The P.A.C.L. Limited, which started in 1996 as a subsidiary company of the Pearls Group working since the year 1983, was running instalment payments and one-time schemes across the country for the allotment/sale of plots in real estate sector which are registered in the MCA and DSA Department of the Government of India. The chairman of the said company is Nirmal Singh Bhangoo. P.A.C.L. Limited has deposits to the tune of Rs 49,100 crore from 6 crore investors across the country.

Its operations were completely discontinued by putting a question mark on its modus operandi by the Securities Exchange Board of India (SEBI) and C.B.I. in the year 2012-13. During this period, the company has assets of worth Rs 1,85,000 crore across India. The matter reached the Supreme Court, the Supreme Court ordered refund of investors' money within six months of judgement made i.e. by February 2016, and a committee headed by retired judge Supreme Court R.M. Lodha was constituted and directed that investors' money should be returned by selling all assets of the company.

But after a lapse of 7 months today, investors' money has not been returned even after the directions given by the SEBI and Lodha Committee. There are more than 10,000 investors from Kota Assembly constituency in my parliamentary constituency Bilaspur, who have invested Rs 18 crore in the said company. This matter needs to be brought to the notice of R.N. Lodha Committee at the earliest.

(vii) Need to set up a special cluster for development and promotion of traditional crafts of Jaipur, Rajasthan.

SHRI RAMCHARAN BOHRA (JAIPUR CITY): I would like to draw the attention of the Hon. Minister that there is a huge potential for the development of small and medium industries like sculpture and furnishings of marble, Sanganeri print, handmade paper, bondage, dye and tie, blue pottery, quilts, etc.in Jaipur and lakhs of people are employed.

In the present situation, all these enterprises are going through a transition period and are lagging behind in international marketing competition despite being unique and eco-friendly. If those enterprises are not taken care of, then there is a possibility of their extinction in the course of time, which will not only lead to the loss of the old heritage passed from generation to generation, but there will also be strong possibilities of increase in unemployment, which will give rise to social inequality and economic complexity. To develop the capacity of these industries, I demand a special cluster from the Hon. Minister, which will provide incentive based assistance for technology, finance, training, digitalisation and international marketing. At the same time, prepare the foundation stone for cooperation and agreement with International Institutions and Marketing Centers to take these enterprises to international level. It should be noted that there is little possibility of any organized big industry for the increasing population in Jaipur city. In such a situation, these handicrafts can contribute a lot in generating employment opportunities for this population, and I strongly demand from the Hon. Minister that he should announce a special cluster for this at the earliest so that it can help in realizing the dream of Hon. Prime Minister by increasing the number of entrepreneurs and generating self-employment.

(viii) Need to withdraw the increase in fares of premium railway services

SHRI LAXMAN GILUWA (SINGHBHUM): Under the Rule 377, I would like to request the Government that from September 9, 2016 the fares in Premium Rail Services, Rajdhani Rail Service, Shatabdi Rail Service and Duronto Rail Services have been increased so much that their fares have become higher than those of airplanes. As a result, the first class and second class AC seats of these trains remain vacant which is causing loss of revenue to the railways. Due to increased fares, people traveling to Delhi-Mumbai have to pay Rs 650 more per person. Now the fare of 3 tier A.C of railways is about Rs 2736 on the other hand Delhi-Mumbai airplane fare is Rs 3396. People say that the railway fare has been increased without facilities. On the other hand, T.T.s are providing vacant seats to travelers without charging anything. I would like to request the Government to tell me how much average revenue the Government is earning from premium rail services on daily basis before and after September 9, 2016.

I would like to request the Government to cancel the unbearable increase in the fare of these premium train services because people say that this step of the railways is not in the interest of railway passengers.

(ix) Need to take effective steps to curb increasing pollution level in the country.

SHRI RATTAN LAL KATARIA (AMBALA): In December, 2015 in Paris, a historic climate change agreement was signed under U.N.F.C.C.C. The Paris Agreement aims to keep the global temperature below 20 centigrade. India is also introducing some critical climate measures on the domestic front including the launch of the historic International Solar Alliance and India's ambitious nationally-determined collaborations. India has set a significant target of achieving 40% irrigation power installed capacity from non-fossil fuel based energy resources by 2030. According to the World Meteorological Organization, 2015 was the hottest year. The global temperature was 10 centigrade above from the pre-industrial era in 2015. However, India lags far behind top emitters like USA, EU and China with 39.0 G.T. United States emissions are about 6 times more than that of India. India's per capita emissions fall under the category of lowest emitting countries in the world. But in view of the coming time and in view of the serious problem of pollution, it is necessary to discuss this.

**(x) Need to set up Armed Forces Recruitment Centre in Sant Kabir Nagar district,
Uttar Pradesh**

SHRI SHARAD TRIPATHI (SANT KABIR NAGAR): Uttar Pradesh is the largest populated states in the country but the recruitment percentage in Armed Forces is low. Therefore, the ratio of recruitment percentage in Armed Forces in Uttar Pradesh should be increased and Armed Forces Recruitment Centre should be set up by identifying districts on the basis of population in all the districts of Uttar Pradesh and the country including Sant Kabir Nagar in eastern Uttar Pradesh.

(xi) Need to send a medical team to ascertain causes of increasing number of cancer patients in Muzaffarpur parliamentary constituency, Bihar.

SHRI AJAY NISHAD (MUZAFFARPUR): I am drawing the attention of the Government to the widespread spread of incurable and life-threatening cancer disease and untimely death of people in the last five-six years in Gram Panchayat Berai South under Katra block of my parliamentary constituency Muzaffarpur.

In the last five-six years, many people have died due to this deadly disease and dozens of people are hanging between life and death after being affected by the disease. The families of those who have died are bearing its brunt. These families are still deprived of any kind of compensation and there is no one to take care of these families of the victims. At the same time, those who are suffering from this incurable and life-threatening disease are deprived of better medical facilities due to poverty. The local administration is yet to ascertain the cause of the spread of the disease.

I would like to demand from the Government that a medical team of central experts should be sent to the said panchayat of my parliamentary constituency, Muzaffarpur, to conduct a high level investigation into the reasons behind the widespread spread of the disease and arrangement should be made for compensation to the families of those who succumb to this disease along with providing free of cost quality medical treatment to the patients who are deprived of it.

(xii) Need to increase the deposit limit of Jan-Dhan Bank Accounts.

SHRI MUKESH RAJPUT (FARRUKHABAD): The limit of cash deposit in accounts opened in zero balance under the popular Jan Dhan Yojana of Hon. Prime Minister should be increased from fifty thousand to two lakh so that people living below poverty line can get the benefit of the welfare schemes of the Government of India and state governments directly without opening a separate account. For example, if a poor person is selected under the Pradhan Mantri Awas Yojana, the Government deposits one lakh twenty thousand rupees in his account to build his house, but as the limit of Jan Dhan account is just fifty thousand he has to open another account to deposit said amount and then the Jan-Dhan account becomes dormant.

Therefore, I would like to request that to meet the objective of the direct benefit transfer of the welfare schemes of the Government of India to the people and to maintain the utility of Jan Dhan accounts, the deposit limit of Jan-Dhan account should be increased so that the poor do not have to open separate account to avail the benefits of various other welfare schemes like Pradhan Mantri Jeevan Jyoti, Fasal Bima Yojana, Jeevan Suraksha Yojana.

(xiii) Need to take effective flood control measures in Ballia Parliamentary Constituency, Uttar Pradesh.

SHRI BHARAT SINGH (BALLIA): I would like to draw the attention of the Union Government towards the lives and safety of thousands of our citizens suffering from floods and erosion of Ganga and Ghaghra rivers in my Parliamentary Constituency, Ballia, Uttar Pradesh. In the two districts of Ballia and Ghazipur, which fall under my parliamentary constituency, dozens of villages have been submerged in the river because of the severe floods and erosion in the last few years and men - women, children and cattle are living on the roadside due to no arrangement for the rehabilitation of those villagers.

I have raised this very painful and poignant subject in the last session of this House, but even today, the problem remains the same. I would like to say that when the flood season starts, then the government initiates efforts to stop it. Once the floods have occurred, the work of putting stone boulders and sand bags starts. Government officials and contractors do not utilise the funds properly and the problem becomes severe. The floods are gone and the winter season is beginning. In such a critical time, I would like to request the Central Government to make permanent arrangements for the rehabilitation of the people displaced by floods and erosion and to make immediate arrangements for their dwelling and at the same time, permanent measures to prevent erosion should be started now so that more villages can be saved from erosion in the future.

(xiv) Need to provide concession in rail fares to patients suffering from serious ailments.

SHRI DEVUSINH CHAUHAN (KHEDA): Patients suffering from diseases like kidney cancer and co-travelers are given concession in railways, but after kidney transplant and operation for the follow up, they have to go to the hospital for regular check-up. For example, in the kidney hospital of Nadiad city of my Lok Sabha constituency (Muljibhai Patel Urological Hospital), many people come from other states. Hence, there is a need to give concession in railways to seriously ill patients and co-passengers even after kidney transplant or operation.

(xv) Need to revoke the Premium Tatkal Scheme in Indian Railways*[English]*

SHRI ANTO ANTONY (PATHANAMTHITTA): This is to request the Government to kindly revoke the 'Premium Tatkal Scheme'. Premium Tatkal train tickets are being issued on dynamic fare system in accordance with demands by passengers. The Premium Tatkal Scheme is virtually a sheer exploitation of passengers. For instance, normal ticket fare for a third AC coach of a Kerala-bound train from New Delhi is Rs. 2300. However, Premium Tatkal train fare for the same route and the same coach may surge up to Rs. 9000. This rate is higher than airfare from Delhi to Kerala. This huge difference in ticket fares for passengers travelling in the same coach is injustice. It should be noted that the Railways already have a Tatkal Scheme and now the 50 Percent of Tatkal tickets are diverted for 'Premium Tatkal Scheme'. This puts additional burden on passengers. Therefore, I request the Government to kindly revoke the 'Premium Tatkal Scheme'.

(xvi) Need to establish National Highways Protection Security Force

DR. THOKCHOM MEINYA (INNER MANIPUR): There is an ongoing economic blockade at National Highways of Manipur by United Naga Council (UNC) since November 1. People of the state are facing insurmountable hardships. The prices of essential commodities have sky-rocketed. Petrol per litre costs more than Rs. 300 and there is no stock of petrol and diesel in the state. Schools are closed for want of fuel for the School vans. The situation is getting worse every day. Economic blockade is not the right way, it has created hatred among us, let us stop it.

I demand for the establishment of dedicated National Highways Protection Security Forces to regulate 24x7 smooth flow of vehicles for passengers and goods. There is an absolute necessity for such forces. A handful of goons cannot hold the lives and properties of citizens to ransom.

I urge the Union Government to immediately intervene and help the State Government to mitigate the situation before it is too late.

**(xvii) Regarding construction of Road Over Bridge over Anaivari Railway
Crossing under Trichy Division in Tamil Nadu**

SHRI S. RAJENDRAN (VILUPPURAM): I would like to raise an important issue of my constituency. Villupuram is a backward area. Hon'ble Chief Minister of Tamil Nadu announced and executed many road schemes for Vikipuam District. Now Cuddalore - Chittoor 4-way upgradation work is going on. In Chennai - Madurai Rail Route, 20 km from Villupuram and 3 km away from Madapattu, in the limit of Trichy Division at Gate No. 144 E Anaivari there is Railway crossing. Though Road Over Bridge (ROB) had been announced earlier, the work has not yet started.

As Government Sugar Mill is situated in that area, Goods and Truck movements are very much affected. Innumerable number of vehicles are passing through this Highway. Frequent traffic congestion occurs and motorists get stuck while the vehicles pass through the Railway Crossing. I have raised this issue in this August House earlier on different occasions, but till now no remedial measures have been taken by the Government. Hence, once again I strongly urge upon the Government to take steps to allot funds to construct the ROB as early as possible to redress the long awaited grievance of my constituency people.

(xviii) Regarding Modernisation of agriculture

SHRI K. ASHOK KUMAR (KRISHNAGIRI): The demand for diversified food products, processed foods and quality certification is mounting with the growth of an affluent middle class. Learning from past mistakes, natural resources must be safeguarded to ensure equitable rewards from agricultural growth.

Primarily by the public research and extension system, the adoption of the high yielding varieties came to be known as the Green Revolution. Buffer stocks through State procurement with Minimum Support Price enabled year-round availability of foodgrains in any part of the country.

The need to produce more food continues as the population is still growing. This has to be done in a sustainable manner, with more prudent use of inputs, lower emissions of greenhouse gases and improvements in natural capital. With a shrinking natural resource base, we need to produce more from less. Technologies are needed to optimise productivity not only per unit of land but also per unit of water, labour and energy. Over the next few years, plants that tolerate drought, floods, salinity and extreme heat will revolutionise the cultivation of the most important source of calories. Management of natural disasters will become critical as the frequency and severity of climate induced extreme events increase. Farmer's welfare measures through enhanced productivity, off farm income generation insurance, social security and safety nets are safeguards against agrarian distress.

I urge upon the Union Government to initiate steps for a more widespread impact, incentives and policies in the right direction to boost agriculture production.

(xix) Regarding problems faced by weavers of West Bengal

DR. RATNA DE (NAG) (HOOGHLY): West Bengal has a rich handloom tradition, It houses around 7 lakh handloom weavers. Handloom occupy second place to agriculture in providing livelihood to the people of West Bengal. The popularity of Bengal handlooms is growing. As you are aware, textile weavers contribute considerably to our GDP and provide around 18% employment in the industrial sector. Its share of export is also rising over the years from 16% some years back. The flipside of their occupation is that weavers in the textiles industry face a lot of problems right from facing excessive dust, exposure to too much noise and chemicals etc. I would like to request the Hon'ble Minister to take initiatives to provide basic protective equipment like ear plugs, gloves, safety shoes, apart from a holistic review of whole gamut of issues concerning the industry.

(xx) Regarding increasing air pollution in the country

SHRI DINESH TRIVEDI (BARRACKPUR): The country is suffering from a state of air-emergency. The concentration reached 1,990 micrograms per cubic metre at one point in Delhi. This is the extent of pollution that citizens are exposed to. According to Greenpeace India report, India had 3,283 premature deaths due to air pollution every day, surpassing China per day. The Government responded by suspending construction activities, temporarily closing local power-plant, shutting schools etc.

It is the short-sightedness of the Government to apply an entirely Delhi-centric response, as the problem is alarming across India. The actions being suggested are geared towards desperate short-term measures.

I request the Ministry to take urgent step by carefully examining the sources of pollution and work with various institutions and stakeholders to come up with time-targeted plans and schemes for the long term and devise structured action plan to deal with such emergencies.

(xxi) Need to check the pollution to water bodies by Indian Oil Corporation Ltd. at Paradip in Odisha

DR. KULMANI SAMAL (JAGATSINGHPUR): I would like to state that the pollutant effluent containing oil discharged by Indian Oil Corporation Limited at Paradip in Odisha into nearby water bodies has been constantly posing threat to aquatic life and people of the region. In last session, I had also drawn attention of the Ministers concerned to the incident which occurred in the month of June in which a large number of dead fishes were found floating in water bodies adjacent to the IOCL at Paradip, Odisha due to oil mixed effluents from the Indian Oil refinery plant. Recently, in the month of October, the effluents having higher concentration of pollutants released into water bodies by IOCL have severely affected the livelihood of fishermen communities in the region. The farmers are also apprehensive to use the water of the polluted rivers and creeks nearby IOCL for irrigation purpose. It is well known that industries propel the development process if it functions as per the industrial norms, otherwise it creates enormous destruction. So, to ensure development of farmers and fishermen of this region alongwith industrial development, the IOCL authority should take appropriate measures to treat the effluents before releasing it into the nearby water bodies.

Hence, I urge upon the Minister of Petroleum and Natural Gas as well as the Minister of Environment, Forest and Climate Change to look into the matter and take adequate technological measures to treat the effluents and order the concerned authority of IOCL to stop careless disposal of contaminants in nearby water bodies.

(xxii) Need for convergence of MNREGA and MPLADS Funds as per revised Schedule –I of MNREGA

SHRI Y.V. SUBBA REDDY (ONGOLE): To improve quality of assets created under MNREGA and bring synergy between MNREGA and schemes under other line departments for technical and funds support, Government of India (GOI) issued revised Schedule-I to MNREGA on 13-01-2014. This helps to tie-up funds between MNREGA and other schemes like MPLADS, in compliance to this, Government of Andhra Pradesh, vide G.O.M.S, No. 58, allowed convergence of funds under 13th and 14th Finance Commission.

Taking advantage of this, I had submitted 99 proposals for 7 Assembly Segments in my Constituency. But, district authorities turned them down saying material component is not available with MNREGA. But, if one reads revised Schedule-I to MNREGA, it is not just material component but also funds support can also be tied-up between MNREGA and other schemes like MPLADS. Secondly, 90% of my proposals are relating to construction of concrete roads which are permissible as per G.O.M.S. No. 58 of Government of Andhra Pradesh and Government of Andhra Pradesh itself executed such projects in Ongole, Kandukuru and Markapur divisions in my district. Thirdly, when 50:50 ratio is applied for convergence of funds for schemes sanctioned by State Government, why not same analogy is applied to 99 proposals submitted by me is beyond my comprehension. When I raised this during DISHA meeting, District Collector said resolution from Gram Panchayat, Mandal Parishad and Zilla Parishad are required.

So, there is a lot of confusion and MPs are not aware of guidelines. Hence, I request GOI to issue clear directions to State and district authorities that convergence of MNREGA and MPLADS can be done and serious action would be taken if any proposal

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under this are rejected. Otherwise, proposals are being delayed and ultimately poor people are suffering.

(xxiii) Need for judicial review of cases registered by National Investigation Agency

SHRI E.T. MOHAMMAD BASHEER (PONNANI): The very image of the National Investigation Agency (NIA) is diminishing. Newspaper report says that the credibility of NIA is at stake. Revelation of Rohini Salian - the special prosecutor in 2008 Malagaon blast, is shocking. She revealed that she was under the pressure from the National Investigation Agency (NIA) to go "soft in this case". In this case in the Sessions Court, she was told by the same NIA officers that the "higher-ups" did not want her to appear in the Court for Maharashtra and that another Advocate would attend the proceedings.

It is also learnt that the NIA is now trying to charge-sheet innocent Islamic preachers on flimsy and baseless allegation and imposing UAPA on such cases. I urge upon the Government that the cases registered and charge sheeted by the NIA on the recent terrorism related cases should be subjected to Judicial review.

(xxiv) Need to provide funds for development of Ajgara Dham in Pratapgarh parliamentary constituency, Uttar Pradesh.

[Translation]

KUNWAR HARIWANSH SINGH: In my parliamentary constituency in Pratapgarh(U.P), Ajgara Dham in Raniganj is the place where the dialogue between Yaksha and Yudhishtir taken place during the mythological Mahabharata period. Its popularity is associated with the public sentiment. The three-day festival is held here every year, in which cultural, social and various types of competitions are organized and rural exhibitions are organized on a large scale.

There is a mythological pond and a Banyan tree at the Ajgara Dham site. It is a mythological belief that a dialogue between Yaksha-Yudhishtira took place at this place and during the cleaning and excavation, remains of the Mahabharata period were also found here. A museum has also been built here.

This site is spread over about 5 acres of land. So it is requested from the concerned Ministry to get Rs. 10 crore funds approved from the Government to build a community center, theatre building and an indoor stadium for sports competitions and to develop this mythological place as a tourist destination.

(xxv) Need to include Koch-Rajbongshi, Adivasi Chai, Ahom, Moran, Motok and Sutiya communities of Assam in the list of Scheduled Tribes.

SHRI NABA KUMAR SARANIA (KOKRAJHAR): I would like to draw the attention of the Government to an important issues of Assam. The demand and struggle to list the Koch Rajbangshi, Adivasi Chai Jangoshti, Tie Ahom, Moran, Motok and Chutiya Jangoshti of Assam under Scheduled Tribe status has been going on for many years. Despite many years of interaction and agitation by these people with Assam and the Government of India, the problem has not been resolved yet. The existence of these people is in danger even after the independence of the country. Kochakh Rajbangshi Janagoshti was recognized as a Scheduled Tribe for 6 months. On the other hand, the tea-gathering and tribal people have been getting benefits of the facilities provided to the Scheduled Tribes in various states of India since a long time. Other Janagosthi are also forced to feel insecure due to migration and economic-political conditions despite residing in various places of Assam.

Therefore, for the progress, integrity and peace of Assam and the country, I request the Government to include the above six Janagosthi in the list of Scheduled Tribes.

... (*Interruptions*)

[English]

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 24th November, 2016 at 11 a.m.

12.37 hours

*The Lok Sabha then adjourned till Eleven of the Clock on
Thursday, November 24, 2016/ Agrahayana 3, 1938 (Saka).*

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